

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 33
(IB)-294(PB)/2023

IN THE MATTER OF:

Swiss Promotion Private Limited	...	Applicant/Petitioner
Vs		
Johnson Watch Company Private Limited	...	Respondent

Order under Section 9 of the Insolvency & Bankruptcy Code, 2016(CIRP).

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP	:	Mr. Sumit Shukla, AR, Mr. Mukesh Bhandaria the RP
For Respondent	:	Mr. Sumit K. Batra, Mr. Manish Khurana, Ms. Priyanka Jindal, Mr. Nikhin Alex, Advs. for Suspended board

ORDER

Ld. Counsel Ms. Prinyanka Jindal for the Respondent appeared through VC and sought an adjournment stating that the arguing counsel is not available due to personal difficulty.

At the request, list the matter **on 06.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)